

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

STARRED QUESTION NO:24
ANSWERED ON:24.11.2005
TRANSFER OF DEFENCE LAND THROUGH SALE DEED AND MUTATION
Athawale Shri Ramdas

Will the Minister of DEFENCE be pleased to state:

- (a) whether defence land worth crores of rupees in cantonment areas in various States is being transferred through sale deed and mutation for developing commercial complexes by flouting the rules and regulations of the Government;
- (b) if so, the number of such cases which has come to the notice of the Government during 2004 and 2005, till date, State-wise; and
- (c) the action taken or proposed to be taken by the Government in this regard?

Answer

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

- (a) & (b): Government have not accorded permission for sale and mutation of defence land to any private organization/individual for developing commercial complexes in Cantonments.
- (c) Mutation is not effected for any unauthorized sale of defence land in the Cantonments.